



150

COCP-2482-2023
RAHIMUDDIN AND OTHERS VS DHIRENDRA KHADGATA
DC, NUH AND OTHERS

Present:- Mr. Mohammad Arshad, Advocate
for the petitioners.

The petitioners allege violation of the order dated 15.12.2020 passed in CWP No.21582 of 2020, vide which a specific direction was issued that till the representation of the petitioners is decided, sufficient time be granted to relocate themselves and no steps should be taken to forcibly evict them.

Counsel for the petitioners submit that despite the aforesaid order, the demolition has taken place.

Notice of motion.

Mr. P.K. Longia, DAG, Haryana who is present in the Court accepts notice on behalf of the respondent – State and seeks some time to file reply.

List again on 05.12.2023.

(ARVIND SINGH SANGWAN)
JUDGE

18.08.2023

yakub